

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 04/2021 (WZ)**

Shashikant Vithal Kamble ----- Applicant

Vs.

M/s. Dhande Pathlab Diagnostics
Pvt. Ltd. & Ors. ----- Respondents

**Action Taken Report in compliance of Hon'ble NGT order
Dated 04/06/2021.**

This Hon'ble Tribunal vide Order dated 04/06/2021 directed Maharashtra Pollution Control Board to look into the matter and take remedial action in accordance with law in respect of the Lab in question and furnish Action Taken Report and to provide information with reference to compliance of the NGT directions in respect of other pathological laboratories in the State.

In compliance of this Hon'ble Tribunal directions vide order dated 04/06/2021, it is to submit as under :-

1. Status of Authorization :-

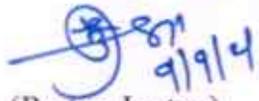
- (i) M/s. Dhande Pathlab Diagnostics Pvt. Ltd. is in operation since more than 10 years at the above location. Earlier by the same name, the lab was in operation at 270-B, Hrushikesh Chamber, Karve Road, Pune- 38, for which they had obtained Authorization under Bio-Medical Waste (Management and Handling) Rules, 1998 from the Respondent Board on 31/07/2008, which was valid up to 30/07/2009. Hereto annexed and marked **Annexure-I** is a copy of Authorization dtd. 31/07/2008.

- (ii) After shifting of the Laboratory at present address bearing S.No. 41/4, 45, 48/7, CST 329, Chinar Apartment, Sheelavihar Colony, Paud Road, Kothrud, Taluka Haveli, District - Pune, the said laboratory had obtained Authorization under the Bio-Medical Waste (Management & Handling) Rules, 1998 from the Respondent- Board at the above address on 20/09/2010, which was valid up to 31/07/2012 and renewed on 17/10/2012 valid up to 31/07/2015. Hereto annexed and marked **Annexure-II collectively** are the copies of the Authorization dtd.20/09/2010 & 17/10/2012.
- (iii) After renewal of authorization dated 17/10/2012, the Laboratory has submitted an application for renewal of Authorisation under the provisions of the Bio-Medical Waste (Management & Handling) Rules, 1998 on 22/12/2015.
- (iv) Thereafter, the Laboratory has applied for renewal of Combined Consent and BMW Authorization on 15/01/2020, which was refused by the Respondent-Board on 06/07/2020 for non-submissions of required documents and consent fee. Hereto annexed and marked **Annexure-III** is a copy of the refusal of Consent dated 06/07/2020.
- (v) The said Laboratory had applied for renewal of Combined Consent and BMW Authorization on 15/02/2021, which was granted by the Board on 09/03/2021 valid for a period upto 31/03/2024. Hereto annexed and marked **Annexure-IV** is a copy of the Combined Consent and BMW Authorization dated 09/03/2021.

2. **Observations** :- The officials of the Maharashtra Pollution Control Board at Pune visited to M/s. Dhande Pathlab Diagnostics Pvt. Ltd, on 19.08.2021 and observed as follows :-
- a. During the visit, the Laboratory is segregating bio-medical waste and provided colour coded containers for the storage of segregated bio-medical waste at source.
 - b. The laboratory is generating trade effluent @ 0.8 CMD, which is treated with 1 % Hypo solution and then discharged into the local sewer line.
 - c. The laboratory has maintained the record of bio-medical waste generation and disposal to CBMWTSDF.
 - d. For the disposal of generated bio-medical waste from laboratory, they have obtained membership of CBMWTSDF M/s. PASSCO Environmental Solution Pvt Ltd., Pune which is valid up to 31/03/2022 and disposing their bio-medical waste to CBMWTSDF.
 - e. For the pre-treatment of generated bio-medical waste from pathology lab, they have provided 2 Nos. of Autoclave having capacity of 12 Lit/ batch & 15 Lit/ batch. After disinfection, generated bio-medical waste is send to CBMWTSDF for further treatment and disposal.
 - f. Laboratory has submitted Bio Medical Waste Annual Report and provided separate Bio-Medical Waste storage facility with lock and key arrangement.
 - g. Laboratory has provided 45 KVA DG Set with adequate height of stack and submitted bank guarantee as per condition of Combined Consent and BMW Authorisation.

- h. The Laboratory is not generating any kind of hazardous waste.
3. The Respondent Board has issued directions vide letter dated 09/09/2021 to M/s. Dhande Pathlab Diagnostics for operating Laboratory for 901 no. of days, without Combined Consent to Operate & BMW Authorisation and assessed Environmental Compensation amounting to Rs. 04,50,500/- (Rs. Four Lakhs Fifty Thousand Five Hundred Only) hereto annexed and marked **Annexure-V** is a copy of the directions dated 09/09/2021.
4. The Respondent Board has received applications for grant of Combined Consent and BMW Authorisation from 476 nos. of Pathology Lab in the State of Maharashtra. The Respondent Board has granted Combined Consent and BMW Authorisation to 406 nos. of Pathology Lab, subject to certain terms & conditions, wherein, one of the condition is to send the bio-medical waste to the Common Bio-Medical Waste Treatment and Disposal Facility.

Date : 09/09/2021.
Place : Pune


(Pratap Jagtap)
Sub-Regional Officer,
M.P.C.Board, Pune 1

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE**

Phone No. 2581 1694
Fax No. 2581 1701



Jog Center, 11th Floor,
S.No.21/5, F.P.No.28,
Shivajinagar, Wakadewadi,
PUNE - 411 003.

LETTER OF BIO-MEDICAL WASTE AUTHORISATION

[Authorisation for operating a facility for generation, storage and disposal of Bio-Medical Waste].

- I. File number of authorization and date of issue
MPCB/ROP/ BMW/PI- /BMW-AUTH/4370/08 Date: 31/07/2008.
- II. **M/s. Dhande Laboratory. (Laboratory)** is hereby granted an authorization for handling of Bio-medical waste on the premises located at 270 B, Hrushikesh Chambers, Karve Road, Pune-38.
- III. This authorization shall be in force for a period up to 30/07/2009.
An application shall be made by the occupier/operator for renewal 30 days before expiry of earlier authorization.
- IV. This authorization is issued subject to compliance of the conditions stated below and to such other conditions as may be specified in the Rules for the time being in force under the Environment (Protection) Act, 1986.



Terms and Conditions of Authorisation

1. The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986 and the Rules made there under.
2. The authorization shall be produced for inspection at the request of an officer authorized by the prescribed authority.
3. i) The authorized person shall not rent, lend or sell the biomedical waste or facility.
ii) The authorized person can transfer the BMW generated at above premises to the "Transporter" or "Operator of Facility" authorized by MPCB under Bio-Medical Waste (Management and Handling) Rules, 1998 for collection, transportation, Treatment and/or disposal of BMW generated.
4. Any unauthorized change in equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
5. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.

...2/-



FOR DHANDE PATHLAB DIAGNOSTICS PVT. LTD.

Chairman & Managing Director

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6. The authorization is granted for generation, storage and disposal of Bio-Medical Waste (BMW) in waste Categories and Quantities listed herein below:

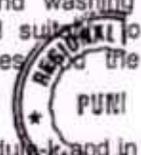
Sr. No.	Category No.	Description	Quantity (Kg/m.)	Treatment & disposal
1.	1	Human anatomical waste	---	Treatment & disposal through CBMWTSDF i.e. M/s. Sun Enviro Management Pvt. Ltd., PUNE.
2.	2	Animal Waste	---	
3	3	Microbiology & Biotechnology Waste	13.0	
4	4	Waste Sharps	---	
5	5	Discarded Medicines & Cytotoxic Drugs	---	
6	6	Soiled Waste	---	
7	7	Solid Waste	7.0	
8	8	Liquid Waste	9.0	
9	9	Incineration Ash	---	
10	10	Chemical Waste	---	

* The occupier shall join the common BMW Treatment & Disposal Facility authorized by MPCB in Pune i.e. M/s. Sun Enviro Management Pvt. Ltd., 311/312, Sohrab Hall, sasoon Rd, Pune, and shall send the BMW regularly to CBMWSTDF for it's scientific treatment & disposal.

7. The liquid waste generated from the hospital (from laboratory and washing Cleaning, housekeeping and disinfecting activities) shall be treated suitably to conform to the standards prescribed in Schedule V of said rules and the Environment (Protection) Act, 1986.
8. (i) BMW shall be treated and disposed off in accordance with Schedule-I and in compliance with the standards prescribed in Schedule V of The said Rules.
- (ii) Every occupier, where required shall set up requisite BMW treatment Facilities like incinerator, autoclave, microwave system or any other State-of-the-art technology for the treatment of waste or ensure Requisite treatment of waste at a common waste treatment facility or Any other waste treatment facility according to the BMW Rules.
- (iii) Occupier shall provide requisite facility for radioactive waste generated from the diagnostic centre.
9. (i) BMW shall not be mixed with other wastes or reused, recycled or sold in any form.
- (xliii) BMW shall be segregated into containers/bags at the point of generation in accordance with Schedule-II prior to storage, treatment and disposal. The containers shall be labeled according to Schedule-III.
- (iii) If a container containing BMW is to be transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the Label prescribed in Schedule-III, also carry information prescribed in Schedule-IV and shall be transported by authorized Transporter only.

FOR DHANDE PATIL LAB DIAGNOSTICS PVT. LTD.

Chairman & Managing Director



...3/-

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- (iv) Notwithstanding anything contained in the Motor Vehicles Act, 1988 or Rules there under, BMW shall be transported only in such vehicle as may be authorized for the purpose by the competent authority as specified by the Government.
- (v) No untreated BMW shall be kept stored beyond a period of 48 hours.
10. Every 'Authorized Person' shall submit any Annual Report to the prescribed Authority in Form-II by 31st January every year including information about The categories and quantities of BMW handled during the preceding year.
11. (i). Every authorized person shall maintain records related to the generation, collection, reception, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these Rules and any guidelines issued.
(ii). All records shall be subject to inspection and verification by the prescribed authority at any time.
12. When any accident occurs at any institution or facility or any other site where BMW is handled or during transportation of such waste, the authorized person shall report. The accident in Form-III to the prescribed authority forthwith.
13. The Occupier will obey all the lawful instructions issued by the Board Officers from time to time.

For and on behalf of the
Maharashtra Pollution Control Board,



(Signature)
(P.K. Mirashe)
Regional Officer-Pune



To,
The Applicant,
Dr. N. L. Dhande, . Dhande Laboratory. 270 B, Hrushikesh
Chambers, Karve Road, Pune-38.

Copy submitted to:-

1. The Member Secretary, MPCB, Mumbai.
2. The Principal Scientific Officer, MPCB, Mumbai.

Copy f.w.cs. to :-

- 1 The Chief Accounts Officer, MPCB, Mumbai.
Authorisation fee of Rs. 2500/- received vide D.D. No.411621, Dated.2/7/08. Drawn on IDBI Bank

Copy forwarded to:-

1. The Sub-Regional Officer, MPCB Pune - I
for information and with instructions to monitor the necessary compliance of the conditions stipulated in the Letter of Authorisation.



FOR DHANDE PATHLAB DIAGNOSTICS PVT. LTD.

Chairman & Managing Director

MAHARASHTRA POLLUTION CONTROL BOARD Annexure - I
SUB-REGIONAL OFFICE - PUNE-I

Phone No. 2581 1029
Fax No. 2581 1029



Jog Center, IInd Floor,
S.No.21/5, F.P.No.28,
Shivajinagar, Wakadewadi,
PUNE - 411 003.

LETTER OF BIO-MEDICAL WASTE AUTHORISATION

[Authorisation for operating a facility for generation, storage and disposal of Bio-Medical Waste].

I. File number of authorization and date of issue

MPCB/P-I /BMW-AUTH/ 11 /10

Date: -20/07/2010

II. **Dhande Laboratory (3000 samples/M)** is hereby granted an authorization for handling of Bio-medical waste on the premises located at **Plot No. 34, Chinar Apartments, Sheelvihar colony, Paud Rd, Pune.**

III. This authorization shall be in force for a period up to **31.07.2012.**

An application shall be made by the occupier/operator for renewal 30 days before expiry of earlier authorization.

IV. This authorization is issued subject to compliance of the conditions stated below and to such other conditions as may be specified in the Rules for the time being in force under the Environment (Protection) Act, 1986.

Terms and Conditions of Authorisation

1. The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986 and the Rules made there under.
2. The authorization shall be produced for inspection at the request of an officer authorized by the prescribed authority.
3. i) The authorized person shall not rent, lend or sell the biomedical waste or facility,
ii) The authorized person can transfer the BMW generated at above premises to the "Transporter" or "Operator of Facility" authorized by MPCB under Bio-Medical Waste (Management and Handling) Rules, 1998 for collection, transportation, Treatment and/or disposal of BMW generated.
4. Any unauthorized change in equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
5. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.

...2/-

DHANDE PATHLA, MANAGIN, LTD.

Director

:2:

6. The authorization is granted for generation, storage and disposal of Bio-Medical Waste (BMW) in waste Categories and Quantities listed herein below:

Sr. No.	Category No.	Description	Quantity (Kg/m.)	Treatment & disposal
1.	1	Human anatomical waste	---	Treatment & disposal through CBMWSTDF i.e. M/s Passco Envi. Solution Ltd, pune.
2.	2	Animal Waste	---	
3	3	Microbiology & Biotechnology Waste	1.0	
4	4	Waste Sharps	7.0	
5	5	Discarded Medicines & Cytotoxic Drugs	---	
6	6	Soiled Waste	---	
7	7	Solid Waste	7.0	
8	8	Liquid Waste	8.0	
9	9	Incineration Ash	---	
10	10	Chemical Waste	---	

* The occupier shall join the common BMW Treatment & Disposal Facility authorized by MPCB in Pune i.e. M/s. *Passco Envi. Solution Ltd. Pune* Dist- Pune, and shall send the BMW regularly to CBMWSTDF for its scientific treatment & disposal.

7. The liquid waste generated from the hospital (from laboratory and washing, Cleaning, housekeeping and disinfecting activities) shall be treated suitably to conform to the standards prescribed in Schedule V of said rules and the Environment (Protection) Act, 1986.
8. (i) BMW shall be treated and disposed off in accordance with Schedule-I, and in compliance with the standards prescribed in Schedule V of The said Rules.
(ii) Every occupier, where required shall set up requisite BMW treatment Facilities like incinerator, autoclave, microwave system or any other State-of-the-art technology for the treatment of waste or ensure Requisite treatment of waste at a common waste treatment facility or Any other waste treatment facility according to the BMW Rules.
(iii) Occupier shall provide requisite facility for radioactive waste generated from the diagnostic centre.
9. (i) BMW shall not be mixed with other wastes or reused, recycled or sold in any form.
(ii) BMW shall be segregated into containers/bags at the point of generation in accordance with Schedule-II prior to storage, treatment and disposal. The containers shall be labeled according to Schedule-III.
(iii) If a container containing BMW is to be transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the Label prescribed in Schedule-III, also carry information prescribed in Schedule-IV and shall be transported by authorized Transporter only.

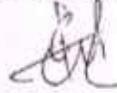
FOP

...3/-
... DIAGNOSTICS PVT. LTD.

Chairman & Managing Director

- :3:
- (iv) Notwithstanding anything contained in the Motor Vehicles Act, 1988 or Rules there under, BMW shall be transported only in such vehicle as may be authorized for the purpose by the competent authority as specified by the Government.
- (v) No untreated BMW shall be kept stored beyond a period of 48 hours.
10. Every 'Authorized Person' shall submit any Annual Report to the prescribed Authority in Form-II by 31st January every year including information about The categories and quantities of BMW handled during the preceding year.
11. (i). Every authorized person shall maintain records related to the generation, collection, reception, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these Rules and any guidelines issued.
(ii). All records shall be subject to inspection and verification by the prescribed authority at any time.
12. When any accident occurs at any institution or facility or any other site where BMW is handled or during transportation of such waste, the authorized person shall report. The accident in Form-III to the prescribed authority forthwith.
13. The Occupier will obey all the lawful instructions issued by the Board Officers from time to time.

For and on behalf of the
Maharashtra Pollution Control Board,



(N. H. Shivangi)
Sub Regional Officer-Pune I

To,
The Applicant,
Dhade Laboratory
Plot No. 34, Chinar Apartments,
Sheelvihar colony, Paud Rd, Pune.

Copy submitted to:-

1. The Member Secretary, MPCB, Mumbai.
2. The Principal Scientific Officer, MPCB, Mumbai.
3. The Regional Officer, MPCB, Pune.

Copy f.w.cs. to :-

- 1 The Chief Accounts Officer, MPCB, Mumbai.

Authorisation fee of Rs8000/- received vide D.D. No. 052057 Dated 26.07.2010
Drawn on Bank Of India.



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Chairman & Managing Director

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**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE**

Phone : 020-25811627
Fax : 020-25811701
Email : ropune@mpcb.gov.in
Visit At : <http://mpcb.gov.in>



Jog Center, 3rd floor, Mumbai Pune Road,
S.No. 21/5, F.P.No.28, Wakdevadi,
Shivajinagar, Pune - 411003

LETTER OF BIO-MEDICAL WASTE AUTHORISATION

[Authorisation for Generation, Storage, Disposal of Bio-Medical Wastes under Rule 7(4)]

I. File number of authorisation and date of issue

MPCB/ROP/P-II/BMW - AUTH/283/2012

Date 17/12/2012

II. M/s Dhande Laboratory., is hereby granted an authorisation for generation of biomedical waste on the premises situated at Plot No. 34, Flat No. 1, Chinara Apartments, Sheelavihar Colony, Paud Road, Pune - 38.

III. This authorisation shall be in force for a period up to 30.07.2015. *Assessee*

An application shall be made by the occupier/operator for renewal 3 Months before expiry of earlier authorisation.

IV. This authorisation is issued subject to compliance of the conditions stated below and to such other conditions as may be specified in the Rules for the time being in force under the Environment (Protection) Act, 1986.

V. No of Samples per Month: 3000.

Terms and Conditions of authorisation

1. The authorized Person shall comply with the provisions of the Environment (Protection) Act, 1986, and the Rules made there under.
2. The authorisation shall be produced for inspection at the request of an officer authorized by the prescribed authority.
3. i) The authorized person shall not rent, lend or sell the biomedical waste or facility.
ii) The authorized person can transfer the BMW generated at above premises to the "Transporter" or "Operator of Facility" authorized by MPCB under Bio-Medical Waste (Management and Handling) Rules, 1998 for collection, transportation, treatment and/or disposal of BMW generated.
4. Any unauthorized change in equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorisation.
5. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.

FOR DHANDE PATH LAB DIAGNOSTICS PVT. LTD.

Chairman & Managing Director

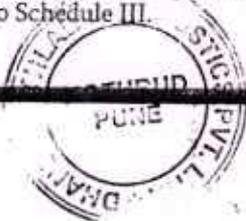


6. The authorisation is granted for generation of Bio-Medical Waste (BMW) in waste categories and quantities listed here in below:

Sr. No	Category No.	Description	Quantity (kg/m)	Treatment & disposal
1	4	Waste Sharp	8.0	Treatment & disposal through CBMWTSDf i.e. M/s. Passco Environmental Solution Pvt. Ltd., Pune.
2	8	Liquid Waste	13 Lit/M	
3	---	Mercury Waste	As per Actual	Sent to reprocessor authorized by MPCB
4	---	X-ray hypo solution (fixture)	As per Actual	Sent to reprocessor authorized by MPCB
5	---	X-ray films & non-infected plastic recycle waste	As per Actual	Sent to plastic recycler authorized by MPCB

* The occupier shall join the common BMW Treatment & Disposal Facility authorized by MPCB in Pune i.e. M/s. Passco Environmental Solution Pvt. Ltd., Kailash Crematorium Premises, Pune, and shall send the BMW regularly to CBMWTDF for its scientific treatment & disposal.

7. The hospital authority shall proper collection of mercury spillage arising to breakage of thermometer, pressure gauges & other equipments used in laboratory care facilities as well as the storage shall be in accordance with Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008 and returning it to manufacturer manufacturing apart from taking necessary steps to ensure that the spilled mercury does not become a part of Bio-Medical Waste or other solid waste generated from laboratory care Facilities.
8. The liquid/solid waste generated from the treatment activity (from laboratory and washing, cleaning, housekeeping and disinfecting activities) shall be treated suitably by providing effluent treatment facility to conform the standards prescribed in Schedule V of said Rules and the Environment (Protection) Act, 1986.
- (i) The daily quantity of trade effluent from the Hospital shall not exceed 0.8 M^3 .
- (ii) The daily quantity of sewage effluent from the Hospital shall not exceed 0.5 M^3 .
9. (i) BMW shall be treated and disposed of in accordance with Schedule I; and in compliance with the standards prescribed in Schedule V of said Rules.
- (ii) You shall setup requisite BMW treatment facilities like incinerator, autoclave / Microwave, shredder etc., at the disposal side in accordance with the BMW rules. You shall disposed of the duly treated BMW and incineration ash in secured land fill site at your own premises / at MSW secured land fill site of Municipal Council authorized by MPCB and duly earmarked for disposal of treated BMW / at common H.W. treatment & disposal facility setup as per the Hazardous Waste (M & H) Rules, 1989 as amended and authorized by MPCB.
10. (i) BMW shall not be mixed with other wastes or reused, recycled or sold in any form.
- (ii) BMW shall be segregated into containers / bags at the point of generation in accordance with Schedule-II prior to storage, treatment and disposal. The containers shall be labeled according to Schedule III.



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an & Managing Director

- (iii) If a container containing BMW is to be transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the Label prescribed in Schedule III, also carry information prescribed in Schedule IV and shall be transported by authorized Transporter only.
- (iv) Notwithstanding anything contained in the Motor Vehicles Act, 1988 or Rules there under, BMW shall be transported only in such vehicle as may be authorized for the purpose by the competent authority as specified by the Government.
- (v) No untreated BMW shall be kept stored beyond a period of 48 hours.

11. Standards for waste autoclaving:

The autoclave should be dedicated for the purposes of disinfecting and treating Bio- Medical Waste,

- (I) When operating a gravity flow autoclave, medical waste shall be Subjected to
 - (i) A temperature of not less than 121 C° and pressure of 15 pounds per Square inch (psi) for an autoclave residence time of not less than 60 minutes;
 - or
 - (ii) A temperature of not less than 135 C° and a pressure of 31 psi for an autoclave residence time of not less than 45 minutes;
 - or
 - (iii) A temperature of not less than 149 C° and a pressure of 52 psi for an autoclave residence time of not less than 30 minutes.

When operating a vacuum autoclave, medical waste shall be subjected to a minimum of one pre-vacuum pulse to purge the autoclave of all air. The waste shall be subjected to the following.

 - (i) a temperature of not less than 121 C° and a pressure of 15 psi for an autoclave residence time of not less than 45 minutes;
 - or
 - (ii) a temperature of not less than 135 C° and a pressure of 31 psi for an autoclave residence time of not less than 30 minutes; or
- (II) Medical waste shall not be considered properly treated unless the time, temperature and pressure indicators indicate that the required time, temperature and pressure were reached during the autoclave process. If for any reasons, time temperature or pressure indicates that the required temperature, pressure or residence time was not reached, the entire load of medical waste must be autoclaved again until the proper temperature, pressure and residence time were achieved.
- (IV) *Recording of operational parameters.*- Each autoclave shall have graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of the autoclave cycle.
- (V) *Validation test: Spore testing.* - The autoclave should completely and consistently kill the approved biological indicator at the maximum design capacity of each autoclave unit. Biological indicator for autoclave shall be Bacillus stearothermophilus spores using vials or spore strips, with at least 1×10^4 spores per milliliter. Under no circumstances will an autoclave have minimum operating parameters less than a residence time of 30 minutes, regardless of temperature and pressure, a temperature less than 121 C° or a pressure, less than 15 psi.
- (VI) *Routine Test.*-A chemical indicator strip/tape that changes color when a certain temperature is reached can be used to verify that a specific temperature has been achieved. It may be necessary to use more than one strip over the waste package at



FOR DHANDE PATIL LAB DIAGNOSTICS PVT. LTD.

Chief Managing Director

different location to ensure that the inner content of the package has been adequately autoclaved.

12. Every 'Authorized Person' shall submit an Annual Report to the prescribed authority in Form-II by 31st January every year including information about the categories and quantities of BMW handled during the preceding year.
13. (i) Every 'Authorized Person' shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these Rules and any guidelines issued.
(ii) All records shall be subject to inspection and verification by the prescribed authority at any time.
14. When any accident occurs at any institution or facility or any other site where BMW is handled or during transportation of such waste, the authorized person shall report the accident in Form III to the prescribed authority forthwith.
15. The Occupier will obey all the lawful instructions issued by the Board Officers from time to time.



For and on behalf of the
Maharashtra Pollution Control Board

A. D. Mohekar
(A. D. Mohekar)

Regional Officer, Pune

To,
M/s Dhande Laboratory.,
Plot No. 34, Flat No. 1, Chinar Apartments,
Sheelavihar Colony, Paud Road, Pune - 411 008.

Authorization Fees Received:-

Sr. No.	Amount	DD. No.	Date	Drawn On
1	7500.00	000676	04.07.2012	IDBI Bank

Copy to:

- 1] Regional Officer / Sub Regional Officer, MPCB, for information & with instructions to monitor the necessary compliance of the conditions stipulated in the Letter of Authorization.
- 2] Chief Accounts Officer, MPCB, Mumbai



FOR DHANDE PATHLAB DIAGNOSTICS PVT. LTD.

Chairman & Managing Director

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE – PUNE**

Phone No. (020) 2581 1694
(020) 2581 1627
Fax No. (020) 2581 1029
Visit us at <http://mpcb.gov.in>



Jog Centre, 3rd Floor,
Wakdewadi,
Old Pune- Mumbai Road,
PUNE – 411 003

MPCB/ROP/ 2007000 296

Date: 06/07/2020

To,

M/s. Dhande Pathlab Diagnostics Pvt. Ltd..

Sr. No 41/4,45,48/7 CST 329, DHANDE PATHLAB DIAGNOSTICS PVT. LTD.,

CHINAR APT., SHEELAVIHAR COLONY,

OPP. PAUD PHATA POLICESTATIO, Kothrud, Pune

Tab- Haveli & Dist:-Pune

Sub: Final Refusal of Consent under Section 27 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Hazardous & Other Waste (M& TM) Rules 2016.

Ref: 1) Your application for consent to renewal vide UAN No- MPCB- Consent- 00000 86941
2) Show Cause Notice under Clause B of Sub Section (4) of Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 for refusal of consent vide letter dtd 19.03.2020

WHEREAS, your unit is located in the "Pollution Prevention Area" under the Water (Prevention & Control of Pollution) Act, 1974, under the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under the Hazardous and Other Wastes (M & TM) Rules, 2016 followed by further amendments made therein from time to time. And it is obligatory on your part obtain consent of the Board and to provide adequate water and air pollution control systems to control the pollution from your activity.

AND WHEREAS, you had applied for consent vide above reference and Sub-Regional Officer has processed and submitted the said application to this office with non-Compliances/discrepancies in the application as follows.

1. You have not submitted details of BMW types & their quantity.
2. You have not submitted Requisite fees.
3. You have not submitted Water budget.
4. You have not submitted details about Non-Hazardous solid waste.
5. You have not submitted STP design details.
6. You have not submitted actual date of commissioning in the application from
7. You have not mentioned cost of land & building in CA certificate.
8. You have not submitted reply of scrutiny letter issued by SRO Office.

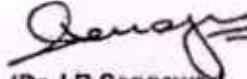
AND WHEREAS, Board has issued Show Cause Notice vide ref (2) above under Clause B of Sub Section (4) of Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 for refusal of consent and directed to submit your reply.

AND WHEREAS, it is noted that, after communication and given sufficient time period, you have failed to submit reply to above notices which shows your negligent attitude towards compliance of Provision of the Water (P& CP) Act, 1974 and the Air (P& CP) Act, 1981 & Hazardous & Other Waste(M& TM) Rules 2016 and Environment Protection.

NOW THEREFORE, your application for Consent is hereby refused under Section 27 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Hazardous & Other Waste 2016.

Please note that establishment/operating the unit without consent of the Board is an offence and attracts further stringent legal action as deem fit under the provision of various Environmental enactments, which may please be noted.

..2..


(Dr. J.B. Sangewar)
Regional Officer, Pune

Copy to:-
Sub Regional Officer, MPCB, P-1
You are hereby directed submit present status report

MAHARASHTRA POLLUTION CONTROL BOARD REGIONAL OFFICE, PUNE

Phone - (020) - 25811627
 Fax - (020) - 25811029
 Email : ropune@mpcb.gov.in
 Visit At : <http://mpcb.gov.in>



3rd Floor, "Jog Center"
 Wakdevadi, Mumbai-Pune Road,
 Pune - 411 003.

Red/S.S.I.

Consent order No: RO-PUNE/CONSENT/R10 300057/A Date: 09/03/2021

To,
 M/s. Dhande Pathlab Diagnostics Pvt. Ltd.,
 DR. NITIN DHANDE
 Plot. No. 34, Flat No. 1, Sr. No 41/4,45,48/7 CST 329, Chinar Appartment, Sheelavihar
 Colony, Paud Road, Kothrud, Pune.

Subject: Combined Consent to Operate and BMW Authorization under RED category
 to Health Care Establishment (HCE).

Your Application: MPCB- CONSENT- 0000105545.MPCB-BMW_AUTH- 0000030925

For: Combined Consent to Operate and BMW Authorization under Section 26 of the
 Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention &
 Control of Pollution) Act, 1981, Authorization under Rule 5 of the Hazardous & Other Wastes (M
 & T M) Rules 2016 and Biomedical Waste Management Rules, 2016, as amended is considered
 and the consent is hereby granted subject to following terms and conditions and as detailed in
 the schedule I, II, III, IV & V annexed to this order:

~~Combined consent to operate and BMW authorization is granted for a period of 31-03-2021.~~

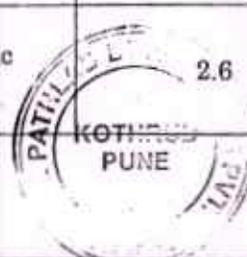
2. The actual capital investment of the Health Care Establishment is Rs. 417.32 Lakhs
 (As per C.A. certificate submitted by applicant)

3. The Combined Consent is valid for the Activity of -

Sr. No.	Activity	Sample
	Health Care Establishment-Pathology Lab	3000.0 No/M

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	0.8	As per Schedule -I	60% treated effluent shall be recycled/reused for secondary purposes and remaining shall be discharged in Local Body
2.	Domestic effluent	2.6	As per Schedule -I	



Chairman & Managing Director 10

5. Conditions under Air (P & CP) Act, 1981 for air emissions:

Sr. No.	Description of stack/ source	Number Of Stack	Standards to be achieved As per Schedule-II
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6. Conditions under Hazardous & Other Wastes (M & T M) Rules, 2016 for treatment and disposal of hazardous waste:

Sr. No.	HW category	Type Of Waste	Quantity	UOM	Treatment	Disposal
--	--	--	--	--	--	--

7. Non-Hazardous Solid Wastes:

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
--	---	---	---	---	---

8. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the Hospital.

9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.

This consent is issued subject to conditions mentioned below,

The "authorized Person" Director Administrator of M/s. Dhande Pathlab Diagnostics Pvt. Ltd..

i) shall comply with the provisions of the Environment (Protection) Act, 1986, and the Rules made there under.

Any unauthorized change in equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.

ii) You shall submit details of Management and Handling of outdated, discarded, unused Cytotoxic drugs generated in the Cancer centers, research and health care in the format prescribed by CPCB which is available on www.cpcb.nic.in along with Annual Report to MPCB with a copy to CPCB before 31st January every year.

iv) You shall manage the Mercury Waste in the HCE in environmentally sound manner (including storage, spilled collection, transportation and disposal) as per CPCB guidelines published on CPCB website www.cpcb.nic.in dated 07.09.2010 as detailed in document entitled "Environmentally Sound Management of Mercury Waste in Health Care Facilities".

v) You shall ensure phase out of chlorinated plastic bags and brown paper bags by HCEs within 02 years.

vi) You shall establish Bar Code System within 01 year.

Chairman & Managing Director



Watermark: Maharashtra State Pollution Control Board

- vii) You shall insure that liquid waste is treated and disposed by all the occupier or operator of a CBWTF in accordance with the Water (P&CP) Act, 1974.
- viii) You shall maintain day to day basis and display the monthly record including Annual Report on its web site within 02 years from the date of publication of the Bio Medical Waste Management (Amendment), Rules, 2018.
- ix) You shall submit compliance of Bank guarantee conditions every six months to regional Officer, Pune for verification purpose.
- x) You shall submit application for renewal of Combined Consent & Biomedical Waste Authorization before 120 days along with appropriate fees.

For and on behalf of the
Maharashtra Pollution Control Board

Nitin Shinde
9/3/21
(NITIN SHINDE)
1/c Regional Officer, Pune

Received Consent fee of -

Sr. No.	Amount (Rs.)	Transaction No.	Date
1.	30000.00	TXN2001001417	15.01.2020
2.	15000.00	TXN2012003165	31.12.2020
3.	90000.00	TXN2102000490	03.02.2021
4.	17500.00	TXN2102000427	03.02.2021
5.	5000.00	TXN2103000398	03.03.2021

Copy to:

- 1) Sub-Regional Officer, MPCB -P -I / P -II / P.C. / Satara / Solapur
For Information & with instruction to Monitor the Necessary Compliance of the Condition stipulated in the Letter of Auhorization
- 2) Chief Accounts Officer, MPCB, Mumbai



FOR DHANDE PATHLAB DIAGNOSTICS PVT. LTD.

[Signature]
Chairman & Managing Director

Schedule-I
Terms & Conditions for compliance of Water Pollution Control

1) Trade Effluent :

A) You shall provide combined waste water primary treatment for the trade effluent and domestic sewage generated from the Hospital and thereafter the treated effluent shall be discharged into Sewage Treatment Plant with the adequate design capacity followed by U.V. or Ozonation & 60% treated effluent shall be recycled/reused for secondary purposes and remaining shall be used for land application / disposal to Local Body Sewerage System after achieving prescribed standards prescribed below.

B) The applicant shall operate the combined waste water treatment plant to treat the trade and domestic effluent so as to achieve the following standards prescribed by the Board or under Environment Protection Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr. No.	Parameters	Discharge Standards applicable		
1	pH	Between	6.5 to 9.0	
2	Oil & Grease	Not to exceed	10	mg/l
3	BOD 3 days 27 Deg. C.	Not to exceed	30	mg/l
4	COD	Not to exceed	250	mg/l
5	Total Suspended Solids	Not to exceed	100	mg/l
8	Bio Assay Test	90 % survival of fish after 96 hours in 100% effluent		

2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension for addition thereto.

The Hospital shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

4) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rules made there under from time to time/ Environmental Clearance CREP guidelines if applicable.

II) Conditions under Water (Prevention & Control of Pollution) CESS Act, 1977 as amended

The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

Sr. No.	Purpose for water consumed	Water Consumption quantity CMD
1.	Industrial Cooling, boiler feed etc.,	Nil
2.	Domestic purpose	3.5
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	1.0
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	

Chairman & Managing

Schedule-II
Terms & conditions for compliance of Air Pollution Control

1. As per your application, you have provided the Air pollution control (APC) system and also erected following stack (s) to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type Of Fuel	Qty.	UOM	S%	SO2 Kg/day
1

2. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm ³
SO2	Not to exceed Kg/Day

3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. Conditions for DG Set :-
- Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 65 dB(A) during day time and 55 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
 - Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - D.G. Set shall be operated only in case of power failure.
 - The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - The applicant shall comply with the notification of MoEF dated 17/5/2002 regarding noise limit for generators sets run with diesel.



FOR DHANDE PATH, LE DIAGNOSTICS PVT. LTD.

[Signature]
Chairman & Managing Director

Schedule-III

I) Terms & Conditions for compliance of Biomedical Waste Management

The "authorized Person" Administrator of M/s. Dhande Pathlab Diagnostics Pvt. Ltd., shall comply with the provisions of the Environment (Protection) Act, 1986, and the Rules made there under.

- The combined consent is granted for generation and disposal of Bio-Medical Waste (BMW) in waste categories and quantities listed here in below:

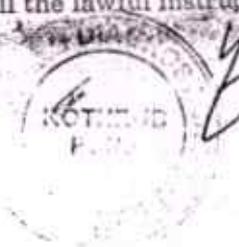
Sr. No.	Category	Description	Quantity not to exceed (Kg/M)	Segregation Colour coding	Treatment & Disposal
1	Yellow	Human Anatomical waste	7.0	Yellow	CBMWTFD
		Souled Waste			
		Expired or Discarded Medicines		Yellow	
		Clinical Laboratory waste		Yellow	
		Chemical Liquid waste		As per Actual	
		X-ray hypo solution (fixture)			
2	Red	Solid Waste	4.5	Red	Autoclaving followed by shredding
3	White and Blue	Waste Sharps	0.2	Blue / white translucent	Disinfection (chemical treatment) autoclaving / mutilation / shredding to CBMWTFD
		Glassware	0.5		

No on-site treatment of BMW is permitted. The above mentioned Bio medical Waste shall be sent to Common BMW Treatment & Disposal facility authorized by MPCB i.e. M/s. Passco Environmental Solutions Pvt. Ltd, Pune.

Chairperson Managing Director
 FOR Dhande Pathlab Diagnostics Pvt. Ltd.

- BMW shall not be mixed with other wastes or reused or sold in any form.
- BMW shall be segregated into containers / bags at the point of generation in accordance with Schedule-I prior to storage, treatment and disposal. The containers shall be labeled as specified in Schedule-IV of BMW Management Rules, 2016.
- a container containing BMW is to be transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the Label as provided in part 'A' of the Schedule IV along with necessary information as specified in part 'B' prescribed of the Schedule IV and shall be transported by authorized Transporter only.

- (iv) The vehicles used for transportation of bio medical waste shall comply with the conditions if any stipulated by the Maharashtra Pollution Control Board or Pollution Control Committee in addition to the requirement contained in the Motor Vehicles Act, 1988 (59 of 1988), if any or the Rules made there under for transportation of such infectious waste.
- (v) Untreated human anatomical waste, animal anatomical waste, soiled waste and, biotechnology waste shall not be stored beyond a period of 48 hours.
- (vi) Necessary protective wear for the waste handlers shall be provided by the hospital Authority.
- (vii) Microbiology waste and all other clinical laboratory waste shall be pre-treated by sterilization to Log 6 or disinfection to Log 4, as per the World Health Organization guidelines before packing and sending to the common bio medical waste treatment facility.
- (viii) You shall ensure proper collection of mercury spillage arising mainly due to breakage of thermometers pressure gauges (Sphygmomanometers) other equipments used in health care facilities (HCFs) as well as its storage in accordance with the Hazardous & Other wastes (Management & TM) Rules 2016 and returning it to the instrument manufacturers apart from necessary taking steps to ensure that the spilled mercury does not become a part of bio-medical or other solid wastes generated from the HCFs.
- (ix) Authorized person shall obtain prior permission from MPCB for generation & disposal, if Bio-Medical waste quantity of category specified exceed the limits authorized at condition No. V. Above.
- (x) Bar code & global positioning system shall be added by the Occupier and common bio medical waste treatment facility in one year time.
3. (i) You shall submit an Annual Report to the prescribed authority in Form-IV by 31st January every year including information about the categories and quantities of BMW handled during the preceding year.
- (ii) You shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these Rules and any guidelines issued.
- (iii) All records shall be subject to inspection and verification by the prescribed authority at any time.
4. When any accident occurs at any institution or facility or any other site where BMW is handled, or during transportation of such waste, the authorized person shall report the accident in Form I to the prescribed authority forthwith.
5. You shall submit valid registration copy of Bombay Nursing Home Act to Board.
6. The Occupier will obey all the lawful instructions issued by the Board Officers from time to time.



DR. BHANDE PATHLAB DIAGNOSTICS PVT. LTD.

Chairman & Managing Director

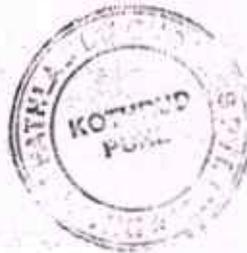
Schedule-IV : Bank Guarantee

Statement of conditions to be complied and Bank Guarantee imposed to ensure timely compliance to be observed by M/s. Dhande Pathlab Diagnostics Pvt. Ltd.,

Sr. No.	Activity / Condition to be Complied	Compliance Timeline (Months)	Bank Guarantee Amount
I (A)	Operation and Maintenance		
1	To Segregate and Handle BMW as per Rule	Continuous	10,000/-
2	Operation and Maintenance of combined waste water treatment plant to achieve prescribed discharged standards.	Continuous	10,000/-
I (B)	Records		
1	To Maintain records of BMW, generation, transportation, treatment & disposal and submission of Annual Report in Form -II before 31 st January every year.	Continuous	10,000/-
2	To maintain records of BMW material delivered to CBMWTDF	Continuous	10,000/-
II	Performance		
1	To provide Separate BMW storage facility As per guidelines of CPCB.	Six	10,000/-
Total			50,000/-
(In words : Rs. Fifty Thousand Only)			

Note:

- (i) The above Bank Guarantees shall be submitted by the applicant at the Regional Office, M.P.C. Board, Pune within 15 days of the date of issue of Combined Consent and Authorization (CCA).
- (ii) The Bank Guarantee(s) shall be valid for for additional 4 months period after the validity of your granted Combined Consent and Authorization (CCA).



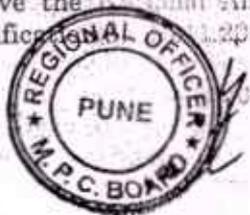
FOR DHANDE PATHLAB DIAGNOSTICS PVT. LTD.

Chairman & Managing Director

Schedule-V
General Conditions

- 1) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) Hospital should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
- 3) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- 5) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence of the applicant shall (a) reduce or otherwise, control production to abide by terms and conditions of this consent.
- 6) The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 7) The Hospital shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in Hazardous & Other Wastes (M&TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 8) The Hospital should comply with the Hazardous & Other Wastes (M&TM) Rules 2016 and submit the Annual Returns as per Rule 5(6) & 22(2) of Hazardous & other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 9) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 10) The applicant shall make an Combined Consent and Authorization (CCA) for renewal of the consent at least 120 days before the date of the expiry of the consent.
- 11) Hospital shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and Hospital specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
- 12) The Hospital shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 13) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 14) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- 15) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 16) Conditions for D.G. Set

- a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Hospital should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Hospital should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 17) The Hospital should not cause any nuisance in surrounding area.
 - 18) The Hospital shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 65 dB (A) during day time and 55 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
 - 19) The applicant shall maintain good housekeeping.
 - 20) The applicant shall bring minimum 2% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
 - 21) The non-hazardous solid waste arising from the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The Hospital will not carry out any activity, for which this consent has not been granted/without prior approval of the Board.
- 22) The Hospital shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment around the factory premises.
 - 23) The Hospital shall submit official e-mail address and any change will be duly informed to the MPCB.
 - 24) The Hospital shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. 12009 as amended.



DR. CHANDRA DEE PATHLAB DIAGNOSTICS PVT. LTD.

Chairman & Managing Director

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE -PUNE**

Phone No. 020-25816451

Fax No. 020-25811701

e-mail : ropune@mpcb.gov.in



Jog Centre, 3rd Floor, Wakdewadi,
Old Pune Mumbai Road,
Pune- 411003

MPCB/ROP/SCN/ EC/2109090001

Date: 09/09/2021

To

M/s Dhande Pathlab Diagnostics Pvt. Ltd.
S.No. 41/4, 45, 48/7, CST 329, Chinar Apartment,
Sheelavihar Colony, Paud Road,
Kothrud, Taluka Haveli, District – Pune

Sub: 3) Directions under Section 33A of the Water (Prevention & Control of Pollution) Act 1974 & under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: 1) Inspection carried out by MPCB on 19/08/2021.
3) Order dtd. 04/06/2021 passed by Hon'ble NGT, New Delhi in O.A. No. (WZ) 04/2021.

.....

WHEREAS, Mr. Shashikant Kamble has filed an Application bearing No.04/2021 against you before the Hon'ble National Green Tribunal, WZ, Pune against operating your pathological lab viz. M/s Dhande Pathlab Diagnostics Pvt. Ltd. at S.No. 41/4, 45, 48/7, CST 329, Chinar Apartment, Sheelavihar Colony, Paud Road, Kothrud, Taluka Haveli, District – Pune without obtaining necessary authorization as per Environmental Law provisions.

AND WHEREAS, the Hon'ble NGT vide order dtd.04/06/2021 directed the Maharashtra Pollution Control Board to inspect the area in question and verify the correctness of the allegations and file the report.

AND WHEREAS, in compliance of the order dtd. 04/06/2021, the MPCB has carried out the inspection on 19/08/2021, wherein, various non-compliances have observed.

AND WHEREAS, on the basis of non-compliances observed by MPCB such as operating lab without obtaining necessary Authorization from the M.P.C. Board, for the period of 901 days. Hence, the Maharashtra Pollution Control Board is issuing Directions under Section 33A of the Water (Prevention & Control of Pollution) Act 1974 & under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981.

NOW THEREFORE, in compliance of the Order dtd. 04/06/2021 passed by Hon'ble NGT, you are hereby directed to deposit an amount of Rs. 04,50,500/- (Rupees Four Lakhs Fifty Thousand and Five Hundred only) towards the assessment of damage already caused to the environment and recovery of environmental compensation as per 'Polluters Pay' Principle in the name of Maharashtra Pollution Control Board, Sion (East), Mumbai-400 022, within a period of 7 days from date of receipt of these directions, failing which, the Board will have no option than to initiate appropriate legal action against you, which please note.

This is issued with the approval of the Hon'ble Member Secretary of the Board.

For and on behalf of the
Maharashtra Pollution Control Board


(Nitin Shinde) 09/18/21

Regional Officer- MPCB Pune

Copy submitted to:

1. Hon'ble Member Secretary, M.P.C.Board, Mumbai.
2. The Joint Director(WPC), M.P.C. Board, Mumbai.
3. Law Officer (P& L Div), M. P. C. Board, Sion, Mumbai.

Copy for information and follow up to: Sub-Regional Officer, Pune I - He is directed to submit the compliance report of the industry to the Hon'ble NGT.

Pathology Labs

Office	Status					
Row Labels	APPROVED	AWAITED	OUTWARDED	PENDING	REJECTED	Grand Total
SRO-Ahmednagar	1					1
SRO-Amravati I	1				2	3
SRO-Aurangabad I	6					6
SRO-Bhivandi	2					2
SRO-Chandrapur	7				1	8
SRO-Jalgaon	1					1
SRO-Kalyan I	18			1		19
SRO-Kalyan II	11					11
SRO-Kalyan III	1					1
SRO-Kolhapur	3					3
SRO-Latur	3					3
SRO-Mumbai I	27	1			1	29
SRO-Mumbai II	28					28
SRO-Mumbai III	16	1				17
SRO-Mumbai IV	30					30
SRO-Nagpur I	27	1	1	12	9	50
SRO-Nagpur II	1	1				2
SRO-Nashik	13				2	15
SRO-Navi Mumbai I	8				1	9
SRO-Navi Mumbai II	7			1		8
SRO-Pimpri Chinchwad	8			2	2	12
SRO-Pune I	26	4		7	2	39
SRO-Pune II	4	1		8	1	14
SRO-Raigad I	14			2		16
SRO-Raigad II	2				1	3
SRO-Ratnagiri	2					2
SRO-Sangli	1				1	2
SRO-Satara	6				2	8
SRO-Solapur	14			3	2	19
SRO-Taloja	1					1
SRO-Tarapur II	2					2
SRO-Thane I	13					13
SRO-Thane II	102					102
Grand Total	406	9	1	36	27	479